

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.202**  
IB-207(ND)/2022

**IN THE MATTER OF:**

M/s. India Medtronic Pvt Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

M/s. Kare Partners Group India Pvt Ltd.

.... **RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 28.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anil Dutt, Ms. Debolina Roy,  
Mr. Anupam Chaudhary, Advocates

For the Respondent : Mr. Nahush Jain, Ms. Pridhi Singla, Advocates

**ORDER**

List the matter on **09.05.2023** for final arguments.

No further adjournment shall be granted on the next date of hearing and the matter will be decided in case no one appears and argue the case on behalf of the parties.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**